

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 2636 OF 2009

P.G.LALITHAMBIKA

Appellant(s)

VERSUS

INDIAN RARE EARTHS LTD. & ORS.

Respondent(s)

J U D G M E N T

KURIAN, J.

1. Having heard the learned counsel on both sides and having gone through the records produced before us, we find no infirmity in the impugned Judgment passed by the High Court.

2. The appeal is, hence, dismissed.

No costs.

.....J.  
[ KURIAN JOSEPH ]

.....J.  
[ AMITAVA ROY ]

New Delhi;  
November 23, 2017.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2636/2009

P.G.LALITHAMBIKA

Appellant(s)

VERSUS

INDIAN RARE EARTHS LTD. & ORS.

Respondent(s)

Date : 23-11-2017 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr. Romy Chacko, AOR

For Respondent(s) Mr. C. N. Sree Kumar, AOR  
Mr. Amit Sharma, Adv.  
Mr. Antariksh Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed in terms of the signed order.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)